

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 48

C.P. (IB)/304(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES: **CENTRAL BANK OF INDIA V/s NIRAV**
NALIN SHAH (PERSONAL GUARANTOR
OF M/S. SHAH GROUP BUILDERS LTD)

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/304(MB)2024

- 1) None present for either side, when the matter is called out. Mr. Rohan Agarwal, Ld. Counsel for the Respondent/Personal Guarantor is present.
- 2) Counsel for the Respondent submits that a copy of the Report filed by the Resolution Professional and the Company Petition has not been served upon them. In that view of the matter, Petitioner and the Resolution Professional is directed to serve a copy of the Petition and the Report upon the Respondent/Personal Guarantor, forthwith.

3) Ld. Counsel for the Respondent/Personal Guarantor submits that the Resolution Professional has prepared the Report even without contacting them. In that view of the matter, the Resolution Professional is directed to remain present in the Court on the next date of hearing to explain the reasons why they have not contacted the Respondent/Personal Guarantor, while drafting the Report.

4) Stand over to 18.07.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Vedant Kedare

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)